

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-513/ND/2017

In the matter of :

Bakers Circle (India) Pvt. Ltd

....PETITIONER

Vs.

Om Pizzas & Eats India (P) Limited

... RESPONDENT

SECTION :

Under Section 9 of IBC, 2016

Order delivered on 06.12.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Shoumendu Mukherji, Advocate

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present and seeks to withdraw the petition as Notice under Section 8 has not been served upon the Corporate Debtor at its present registered office address. In view of the said representation, the petition is allowed to be withdrawn with a liberty to file the fresh petition after complying with the provisions of IBC, 2016 .

- 8d/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit

06.12.2017

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-511/ND/2017

In the matter of :

Mr. Pawan Kumar & Anr.

....PETITIONER

Vs.

MSX Mall (P) Limited

... RESPONDENT

SECTION :

Under Section 9 of IBC, 2016

Order delivered on 06.12.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present. At the request of the Ld. Counsel for the petitioner that in order to comply with the provisions under Section 9 (3) (b) and 9 (3) (c) , some time may be granted and taking into consideration the provisions of Section 9 (5), a week's time is granted.

For the above compliances, post the matter on 20.12.2017.

List on 20.12.2017.

-Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
06.12.2017

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-510/ND/2017

In the matter of :

Mr. Ravi Kant Sharma & Anr.

....PETITIONER

Vs.

MSX Mall (P) Limited

... RESPONDENT

SECTION :

Under Section 9 of IBC, 2016

Order delivered on 06.12.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present. At the request of the Ld. Counsel for the petitioner that in order to comply with the provisions under Section 9 (3) (b) and 9 (3) (c) , some time may be granted and taking into consideration the provisions of Section 9 (5), a week's time is granted.

For the above compliances, post the matter on 20.12.2017.

List on 20.12.2017.

-Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
06.12.2017

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-493/ND/2017

In the matter of :

Alpha Spicing

....PETITIONER

Vs.

Saha Infratech (P) Limited

... RESPONDENT

SECTION :

Under Section 9 of IBC, 2016

Order delivered on 06.12.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Divesh Goyal, Advocate

For the Respondent/Corporate Debtor : Mr. Shambo Nandy, Advocate

For the Intervener :

ORDER

Learned Counsel for the petitioner is present. It is represented that in compliance to the directions dated 13.11.2017, an affidavit of service has been duly filed yesterday (05.12.2017) vide diary No.2023.

Upon service of notice, the Corporate Debtor is represented by Mr. Shyam, Advocate, who seeks some time to file its reply. It is represented by the Ld. Counsel for the Corporate Debtor that efforts are also being made to settle the matter with the Operational Creditor. Taking into consideration the said representation, 10 days time is granted to the Corporate Debtor to either report settlement, failing which to file its reply.

Post the matter on 21.12.2017.

-5d/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-495/ND/2017

In the matter of :

Impex Services India (P) Ltd

....PETITIONER

Vs

SSMP Industries Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC, 2016

Order delivered on 06.12.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. KV Balakrishnan, Advocate

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that an affidavit of service in compliance to the order dated 20.11.2017 has been filed vide diary No.3017 dated 04.12.2017. On service of notice on the Corporate Debtor, the Corporate Debtor has put in his appearance through one Mr. Nagender Singh, Law Graduate, who has appeared before this Tribunal vide Resolution dated 01.12.2017 passed in the Board of Directors meeting of the Corporate Debtor. The authorized representative for the Corporate Debtor seeks some time to engage a Counsel in this matter for filing the reply. For this purpose, 10 days time is granted.

List on 18.12.2017.

-Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit